

**18.06 hrs.**

Title: Motion for consideration of the Salaries and Allowances of Ministers (Amendment) Bill, 2001 (Bill passed).

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): Sir, I beg to move for leave to introduce a Bill further to amend the Salaries and Allowances of Ministers Act, 1952.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Ministers Act, 1952."

*The motion was adopted.*

SHRI CH. VIDYASAGAR RAO: I introduce\*\* the Bill.

**18.10 hrs.**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): Sir, I beg to move:

*"That the Bill further to amend the Salaries and Allowances of Ministers Act, 1952, be taken into consideration. "*

Sir, it is a simple Bill, only amending Sections 5 and 6 of the Salaries and Allowances of Ministers Act of 1952. There are clauses 2 and 3. Clause 2 provides for the Sumptuary Allowance. They are already prescribed in the Act of 1985. They have to be doubled, because very small amounts are being provided there.

Secondly, regarding the flight tickets, for the existing six return journeys, they have to be enhanced to 48 single journeys in a year. These are the two small changes. So, I request that this Bill may be passed without any discussion or without referring them to the Standing Committee.

MR. CHAIRMAN : The question is:

"That the Bill further to amend the Salaries and Allowances of Ministers Act, 1952 be taken into consideration. "

*The motion was adopted.*

MR. CHAIRMAN: The House shall now take up clause by clause consideration of the Bill.

The question is:

*"That clauses 2 and 3 stand part of the Bill."*

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI CH. VIDYASAGAR RAO: : I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

-----

\* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 30.8.2001

\*\* Introduced with the recommendation of the President